

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 245/TT/2017

Subject : Determination of transmission tariff for Gooty-Madhugiri 400 kV D/C line and 2X500 MVA transformers along with downstream bays at Madhugiri Sub-station upon bifurcation of capital cost as per Order dated 18.7.2017 in Petition No. 54/RP/2016 for tariff block 2014-19.

Date of Hearing : 15.3.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Limited and 14 others

Parties present : Shri B. Dash, PGCIL
Shri S.S. Raju, PGCIL
Shri A. Choudhary, PGCIL
Shri Rakesh Prasad, PGCIL
Shri V.P. Rastogi, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the PGCIL submitted that the instant petition is filed for approval of transmission tariff for Gooty-Madhugiri 400 kV D/C line and 2x500 MVA transformers along with downstream bays at Madhugiri Sub-station upon bifurcation of capital cost as per the directions of the Commission in order dated 18.7.2017 in Petition 54/RP/2016 under "Transmission system associated with System Strengthening-XIII" in Southern Region for 2014-19 period. As per order dated 18.7.2017, the transmission charges for the Gooty-Madhugiri 400 kV D/C transmission line (Asset-1) from 1.12.2015 to 24.8.2016 and the 2x500 MVA transformers at Madhugiri Sub-station along with bays for downstream system (Assets-2, 3, 4 and 5) from the COD to the commissioning of the downstream assets are to be recovered from KPTCL and with the commissioning of Gooty-Madhugiri-Bidadi line on 25.8.2016, the transmission charges are included in the PoC computation.

2. Learned counsel for TANGEDCO submitted that the tariff of the assets which are put into operation for the benefit of the beneficiaries should only be included in the PoC computation.



3. The Commission further directed the petitioner to file the following information on affidavit with a copy to the respondents by 5.4.2018:-

- (a) Form 4A, 5, 6 and 12A for all the five assets, by reconciling the liability amount as claimed in Form 7 under Regulation 14(1)(i) of the 2014 Tariff Regulations;
- (b) The reasons for segregating the assets into five parts whereas the Commission has directed to split into two parts;
- (c) IDC computation for foreign loan is mentioned only in INR, Exchange rate applied for the conversion.

4. The Commission also directed to submit the Soft copies of IDC computation in excel along with computation links for all the loans and for all the five assets and the respondents to file their reply by 27.4.2018 and the petitioner to file rejoinder, if any, by 10.5.2018. The Commission also directed the parties to submit the information within the time specified and observed that no further time shall be granted.

5. The Commission directed to list the petition for hearing on 24.5.2018.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

